



2026:DHC:3989



\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% **Judgment reserved on: 28.04.2026**  
**Judgment pronounced on: 06.05.2026**

+ **OMP (ENF.) (COMM.) 110/2018**

**GMR HIGHWAYS LTD**

.....Decree Holder

Through: Mr. Rajshekhar Rao, Sr. Adv.  
with Ms. Richa Kapoor, Mr.  
Kunal Anand, Ms. Aditi  
Rathore & Mr. Wamic Wasim  
Nargal, Advs.

versus

**NATIONAL HIGHWAYS AUTHORITY OF  
INDIA**

.....Judgement Debtor

Through: Mr. Arun Kumar Varma, Sr.  
Adv. with Mrs. Asha Gopalan  
Nair, Mr. Sandeep Narain &  
Ms. Nivedita Nair, Advs.

**CORAM:  
HON'BLE MR. JUSTICE AVNEESH JHINGAN**

**J U D G M E N T**

1. In view of the judgement pronounced today in O.M.P. (COMM) 263/2018 wherein the impugned award has been set aside, no further orders are called for as no cause of action survives.

2. The petition is accordingly disposed of as infructuous.

**AVNEESH JHINGAN, J**

**MAY 06, 2026**

**Ch**